

- (ii) **Need to provide compensation to the adivasis and others killed by Naxalites in Bastar district of M.P.**

[*Translation*]

SHRI MANKU RAM SODI (Bastar): Mr. Chairman, Sir, I would like to raise the matter under Rule 377 that there is a need to give compensation to the families of adivasis, harijans and other people of the village killed by naxalites in Bastar district of Madhya Pradesh. Since 1985, several police personnel have been killed in armed encounters with the Naxalites and the families of such policemen have been provided financial assistance as compensation at the rate of Rs. one lakh per family by the Government.

Naxalites kill those adivasis who assist the police in anti-naxalite drive. More than a dozen of such people have been killed by the naxalites, but their families have not been paid any compensations till now. Under such circumstances these adivasis are now reluctant to cooperate with the administration.

It is, therefore, requested that the Administration should give compensation at the rate of Rs. One lakh each to the families of all such persons as have been killed.

- (iii) **Need to construct shades on railway platforms at Bareilly Junction (U.P.)**

SHRI RAJVEER SINGH (Aonla): Mr. Chairman, Sir, I would like to present the following under rule 377:-

"In the absence of adequate provision of shades on the railway platform No. 2,3 and 4 at Bareilly Junction, railway passengers have to face a lot of difficulties on account of rains, scorching heat of sun and cold winds, for which I have been repeatedly requesting the Government. In spite of assurances given by the Government for the construction of shades, nothing has been

done in this regard and the situation remains the same. There is no progress in this direction. Besides, the waiting room provided there is very small and it is very urgent to convert it into a bigger room so as to provide more space. The public is repeatedly urging upon the Government to provide these facilities but the Government is adopting a negligent attitude.

Therefore, in the public interests. I urge upon the Government to take effective steps to get such shades constructed on the 1st class railway platform at Bareilly junction and the waiting room also should be made more spacious.

- (iv) **Need to develop Sitamarhi as a tourist place of National importance**

SHRI NAWAL KISHORE RAI (Sitamarhi): Mr. Chairman, Sir, "Sitamarhi, the birth place of Sita, mother of the Universe can be developed into a place of tourist centre of a national level. Many tourists visit this place daily, but in the absence of adequate hotel arrangements, the tourists coming from other places face great difficulties. So the Government can earn considerable revenue by setting up hotel there. All the more it can help mitigating unemployment problem to some extent. Construction of a railway line from Muzaffar Nagar to Sitamarhi which will connect Delhi by direct rail link, can also help to increase the number of tourists.

The Central Government should, therefore, allocate special grants and funds for developing Sitamarhi as a tourist centre of National Level so that the birth place of Mother Sita may be developed".

- (iv) **Need to ensure payment of family pension to the dependents of workers under Family Pension Schema**

SHRI HARADHAN ROY (Asansol): It is